

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 146/TT/2011

Subject: Approval of transmission charges for 500 MVA 400/220 kV ICT-II along with associated bays at Lucknow Sub-station under Northern Region System Strengthening Scheme-XXIII in Northern region for 2009-14

Date of Hearing: 23.2.2012

Coram: Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: PGCIL, New Delhi

Respondents: Uttar Pradesh Power Corporation Ltd. (UPPCL)

Parties present: Shri Prashant Sharma, PGCIL
Shri S.S.Raju, PGCIL
Shri M.M.Mondal, PGCIL
Shri Rajeev Gupta, PGCIL
Shri R.B.Sharma, Advocate for JSEB and BSEB

The representative of the petitioner submitted as under:-

- (a) This petition has been filed for determination of transmission tariff of ICT II at Lucknow which is part of the Northern Region System Strengthening Scheme-XXIII (hereinafter referred to as 'NRSSS-XXIII') in Northern Region. Other Sub-stations, i.e., Maharaniabagh 400/220 kV GIS Sub-station (Extension), and Bahadurgarh 400/220 kV Sub-station (Extension), which are parts of NRSSS-XXIII, are subject matter of other petitions filed with the Commission;
- (b) The expected date of commercial operation as per the investment approval was 1.12.2011. The asset was put under commercial operation on 1.2.2012. Hence there is a marginal delay of 1 month which may be condoned;

- (c) At the time of filing the petition, it was a bilateral system involving the petitioner and UPPCL and accordingly copy was served on UPPCL only, but now it has to be shared by states depending on usage.
2. Learned counsel for BSEB and JSEB submitted that if PGCIL is passing on the burden on regional basis, all concerned beneficiaries will have to be served copies of the petition. He further stated that if the system will be used by UPPCL, PGCIL should so state on affidavit.
3. In reply to a query of the Commission regarding sharing of transmission charges of the asset, the representative of the petitioner submitted that as per the order of the Commission prevalent prior to 1.7.2011, transmission charges for downstream network are to be paid by concerned Electricity Board. However, after the PoC charges was introduced, the transmission charges would be shared by others depending on the usage of the transmission line.
4. None appeared for UPPCL.
5. The Commission directed the petitioner PGCIL to submit the following details as per actual date of commercial operation, i.e., 1.2.2012, on affidavit, with advance copy to UPPCL, by 26.3.2012:-
1. Revised CA/Management certificate indicating expenditure incurred as on actual date of commercial operation, i.e. 1.2.2012 along with breakup of additional capital expenditure from date of commercial operation to 31.3.2012;
 2. Revised funding details (as per Form 6) and loan details due to shifting of date of commercial operation to 1.2.2012.
6. Order in the petition was reserved.

By order of the Commission

Sd/-

(T. Rout)
Joint Chief (Law)
7.3.2012